

In the High Court of Judicature, Bombay.

Tuesday, the 24 day of March 1864.

SPECIAL APPEAL No. 1020 OF 1864.

Indarsha bin Chabildas Gozra
the Patnee of the Ahmednagar
District (Original Plaintiff)

Appellant

versus

Natho Shivram Kanitkar
of the Ahmednagar District
(Original Defendant)

Respondent

Rs. 150 " " "

The claim in the Original Suit was to obtain possession of half of a well

In Appeal No. 248 of 1864 the acting assistant Judge of the District of Ahmednagar at Ahmednagar reversed the Decree of the Muzaf Hussain who had awarded the claim

A Special Appeal was preferred in the High Court on the grounds that (1) it is contrary

to usage having the force of law in that the Respondent's debt not being contracted for the joint family the appellants share ought not

borrowed for the common benefit
of the Saur;

If it be held that Sudursha was
of full age at the time of the sale,

the lower court should decide ^{whether}

3rd Whether Sudursha had notice of
the mortgage & sale & whether his
subsequent conduct was such, that
his consent thereto ought to be
implied.

The lower court to pronounce
a fresh decision regarding both.

Attiloch Forbes.

Att. Gen. Forbes,

Issued Certificate on Her Majesty's
Treasury the Bank of Bombay the
refund of Rupees eight (8) being the
value of Stamp ^{paid for} Special appeal
in this case.

26th March 1865

W. B. B. B.
Deputy Registrar

Ed
H. S.

Certificate given to [unclear]

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